

THE TELANGANA STATE ADVOCATES WELFARE TRUST

The Telangana State Advocates Welfare Trust under the able guidance of Hon'ble Chief Justice, High Court for the State of Telangana has resolved to extend financial assistance to all those needy advocates, who are unable to meet their day to day expenses, i.e. Food, Medicines etc., due to the lockdown in the wake of pandemic COVID-19 VIRUS.

The applicants / advocates having standing at the Bar upto seven years as on the date of application only will be considered. The last date for filing the applications is 12.05.2020 and the benefits will be extended to them on fulfilling the following conditions:-

1. The Advocate is in real and active legal practice at the Bar as on the date of application.
2. Advocates / Applicants who have passed All India Bar Examination (AIBE) are only eligible.
3. The applicant is not receiving any monthly payment from the Advocate office to whom he/she is junior.
4. The applicant was not earning monthly income of Rs.15,000/- as on the relevant date.
5. Spouse should not be a Government / private employee.
6. Advocate enrolled after retirement from any service is not eligible.

(Note:- Any applicant furnishing false particulars to avail the benefit, will be liable for disciplinary action, in addition to recovery of the amount.)

The applications received will be considered by the Committee and grant the amount. The quantum of amount will be decided by the Committee depending upon the number of applications received and availability of the Fund. The amount will be credited directly, through online, to the respective accounts of the needy advocates.

The Telangana State Advocates Welfare Trust appeals that only those advocates, who are in dire need should apply for assistance. The advocates may apply for Financial Assistance in the prescribed form under the conditions framed thereunder to the respective Bar Associations.

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The above eligibility criteria, instructions and also the application form are available on the following websites:-

- 1. law.telangana.gov.in**
- 2. tshc.gov.in**
- 3. www.telanganabarcouncil.org**

The applications received by the Associations have to be scrutinized by a Committee consisting of:-

1. The Senior Judicial Officer/ Judicial Officer of the court.
2. The President and Secretary of the Association.

After scrutiny of the eligible applications, the list of the applicants with their particulars (Name, Enrolment Number, Phone Number in Excel sheet) signed by the committee members along with the applications should be forwarded to the Telangana State Advocates Welfare Trust through E-mail viz., **tsawtrust@gmail.com** immediately on or before 12.05.2020.

BOARD OF TRUSTEES

THE TELANGANA STATE ADVOCATES WELFARE TRUST
(Application to be forwarded through Bar (Advocates) Association)

1. Name (in Block Letters) : _____
2. Father's/ Husband Name : _____
3. Date of Birth & Age : _____
4. Enrolment No. : _____
5. Date of Enrolment : _____
6. Contact Number : _____
7. Email ID : _____
8. Place of practice : _____
9. AIBE Status : _____
(State the Batch No. and year)
10. Name of the Association : _____
(Whether attached with Senior Advocate. If yes, give his/her name & details) : Yes / No
11. Address : _____
 - a. Permanent : _____
 - b. Temporary : _____
12. Accommodation : Own / Rented
13. Monthly Income : _____
 - (i) (Whether prior to enrolment, have you been in any Govt. Service. If so give particulars) : Yes / No
 - (ii) (Whether in receipt of any other Income from agriculture or Rental or any other source.) : Yes / No
14. Marital status : Yes / No
15. Whether spouse Government/ Private employee : Yes / No

16. Number of dependants :
17. Whether applicant is sole breadwinner of his/her family : Yes / No
18. Bank Account Details
a) Account No. :
b) Name of the bank & branch :
c) IFSC Code :

DECLARATION

I _____ hereby solemnly declare that the above information furnished by me is true and correct and I have not suppressed any material facts before the Telangana State Advocates Welfare Trust.

Date :

Place :

Signature of the Applicant

Signature of President/Secretary,
Bar Association with seal